

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
TRIAL CASES UNDER SC/ST ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Special Court Judge,  
Perambalur.**

**Wednesday, this the 12<sup>th</sup> day of May, 2021.**

**E. Bail No.384/2021.**

Devar, 20/2021,  
S/o. Periyasamy.

... Petitioner/Accused.

-vs-

Inspector of Police,  
V.Kalathur Police Station,  
Crime No.91/2021.

... Respondent/Complainant.

Offences u/Ss. 294(b), 323, 506(i) of IPC r/w Sec.3(1)(r)(s) & 3(2)(va) of SC/ST  
(PoA) Amendment Act – 2015.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru. R.D.Rajavel, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.294(b), 323, 506(i) of IPC r/w Sec.3(1)(r)(s) & 3(2)(va) of SC/ST (PoA) Amendment Act – 2015.

2. The learned Counsel for the petitioner/accused submitted that the alleged date of occurrence was on 06.04.2021 and that the petitioner was remanded to custody from 11.04.2021 to till date and that the earlier two bail applications were dismissed by this Court, Perambalur in E.Bail.No.312/2021 and E.Bail No.364/2021 and that he is innocent person and that he is not committed any such offence and that he has not moved any bail application before the Hon'ble High Court of Madras and therefore, prays for release on bail with any conditions.

3. The learned Special Public Prosecutor has submitted that the investigation is pending and that if the petitioner is released on bail, and that if he will tamper the

witnesses and the investigation and sought for dismissal of the bail petition filed by the petitioner.

4. Defacto Complainant present. Reply received. Objections of defacto complainant recorded. The petitioner was arrested for the alleged offences and he is in Judicial custody from 11.04.2021 to till date and that the investigation is pending. Considering the nature of the case and the fact that the petitioner is in judicial custody for nearly 32 days and the submissions made by both sides, this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-


(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before this Court daily twice at 10.00 a.m. and 4.00p.m. until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E bail, this the 12<sup>th</sup> day of May, 2021.

  
12.5.2021  
Sessions Judge,  
Special Court For SC/ST (PoA) Act,  
Perambalur.